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EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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MINISTRY OF LAW AND JUSTICE  
(Legislative Department)

*New Delhi, the 07th January, 2021/Pausha 17, 1942 (Saka)*

THE JAMMU AND KASHMIR REORGANISATION  
(AMENDMENT) ORDINANCE, 2021

No. 1 of 2021

Promulgated by the President in the Seventy-first Year  
of the Republic of India.

*An Ordinance to amend the Jammu and Kashmir  
Reorganisation Act, 2019.*

WHEREAS Parliament is not in session and the President  
is satisfied that circumstances exist which render it  
necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred  
by clause (1) of article 123 of the Constitution, the President  
is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Jammu and  
Kashmir Reorganisation (Amendment) Ordinance, 2021.

Short title and  
commencement.

(2) It shall come into force at once.

Amendment of  
section 13.

**2.** In section 13 of the Jammu and Kashmir Reorganisation Act, 2019 (hereinafter referred to as the principal Act), after the words, figures and letter “in article 239A”, the words “or any other article containing reference to elected members of the Legislative Assembly of the State” shall be inserted.

34 of 2019.

Amendment of  
section 88.

**3.** In section 88 of the principal Act, for sub-sections (2) to (6), the following sub-sections shall be substituted, namely:-

“(2) The members of the Indian Administrative Service, Indian Police Service and Indian Forest Service for the existing cadre of Jammu and Kashmir, shall be borne and become part of the Arunachal Pradesh, Goa, Mizoram and Union territories cadre, and all future allocations of All India Services Officers for the Union territory of Jammu and Kashmir and Union territory of Ladakh shall be made to Arunachal Pradesh, Goa, Mizoram and Union territories cadre for which necessary modifications may be made in corresponding cadre allocation rules by the Central Government.

(3) The officers so borne or allocated on Arunachal Pradesh, Goa, Mizoram and Union territories cadre shall function in accordance with the rules framed by the Central Government.”.

RAM NATH KOVIND,  
*President.*

DR. G. NARAYANA RAJU,  
*Secretary to the Govt. of India.*